

**Central Administrative Tribunal  
Principal Bench**

**CP No.399/2014  
in  
OA No.3067/2012**

New Delhi, this the 2<sup>nd</sup> day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Subhash Chand Gupta  
S/o Shri Kailash Chand  
Aged about 60 years,  
R/o 500/9, South Civil Line,  
Muzaffar Nagar, UP. .... Applicant.

(By Advocate : Ms. Priyanka Sony for Mrs. Rani Chhabra)

Versus

1. Charan Singh  
General Manager-Telecom District,  
Patel Nagar Telephone Exchange,  
Muzaffarnagar (UP).
2. Mahak Singh  
Senior General Manager  
Office of the :  
General Manager-Telecom District,  
Patel Nagar Telephone Exchange,  
Muzaffarnagar (UP).
3. Anil Kumar  
Deputy General Manager (CM)  
Disciplinary Authority)  
Office of the :  
General Manager-Telecom District,  
Patel Nagar Telephone Exchange,  
Muzaffarnagar (UP). ... Respondents.

(By Advocates : Shri R. N. Singh with Shri Amit Sinha)

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman :**

Shri R. N. Singh, learned counsel for the respondents submits that the order passed by this Tribunal which is sought to be implemented through the present contempt proceedings was assailed before Hon'ble High Court of Delhi in Writ Petition No.6014/2014, which was dismissed,

against which a special leave petition has been filed before the Hon'ble Supreme Court. He makes a statement at the Bar that in Civil Appeal No.4071/2016 titled as ***Bharat Sanchar Nigam Ltd. and Ors. vs. Subhash Chand Gupta***, the Hon'ble Supreme Court has suspended the operation of the order passed by this Tribunal and that of the Delhi High Court.

2. In this view of the matter, these contempt proceedings are dropped for the time being with liberty to the applicant to seek its revival or file a fresh contempt petition, in the event, the order passed by this Tribunal dated 04.04.2014 in OA No.3067/2012 ultimately survives.

**(Shekhar Agarwal)**  
**Member (A)**

**(Permod Kohli)**  
**Chairman**

/pj/